

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.3053/2004

New Delhi this the 6<sup>th</sup> day of April, 2005

**Hon'ble Shri Shanker Raju, Member (J)**

1. **Ibrahim Khan**  
R/o near Railway Quarter No.T-7/B  
Near Railway Station, Sarai Rohilla  
New Delhi- 110005.
2. **Surinder Singh Rana**  
S/o Shri Surat Singh  
H/o 496, Bijwasan,  
New Delhi- 110061.

-Applicant

(By Advocate: Shri N.K. Jha)

Versus

1. **Union of India**  
Through Railway Secretary  
Rail Bhawan, New Delhi.
2. **General Manager (NR)**  
Baroda House, New Delhi.
3. **General Manager (Personnel)**  
Baroda House, New Delhi.
4. **General Manager (BKN)**  
Bikaner (NWR)  
Jaipur (Rajasthan).
5. **D.R.M.**  
Bikaner (NWR)  
Bikaner (Rajasthan).

-Respondents

(By Advocate: Shri R.C. Malhotra)

**ORDER (Oral)**

Applicant, in view of bifurcation of the Division, exercised an option for his posting, which is yet to be acted upon by the respondents.

2. After hearing both the counsel, as option exercised by the applicant, is yet to be considered and disposed of, in the interest of justice, respondents are directed to consider the same and pass a final order within one month from the date of receipt of a copy of this order.

No costs.

*S. Raju*

(Shanker Raju)  
Member (J)